

Corrected on 19.04.2023

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(BY VIDEO CONFERENCING)

Original Application No. 253/2023

Raja Muzaffar Bhat

Applicant

Versus

Union Territory of Jammu & Kashmir & Ors.

Respondent(s)

Date of hearing: 13.04.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Rahul Choudhary, Advocate

ORDER

1. Grievance in this application is against unscientific dumping of solid waste and bio-medical waste in the area falling between Sher-E-Kashmir Bridge (NG 144A) and the confluence of Poonch River and Belar Nala, near Poonch Town, Jammu & Kashmir. Such dumping of waste has harmful impact on river Poonch which is a source of drinking water in the area. The Authorities have failed to take remedial action inspite of representations.

2. Let the J&K PCC and District Magistrate, Poonch furnish a joint report in the matter after verifying facts and take remedial action within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

The J&K PCC will be the nodal agency for coordination and compliance. The report may mention the steps taken to prevent such dumping and management of solid waste and bio-medical waste in the area. The Committee may look into the order of this Tribunal dated 20.10.2022 in O.A. No. 606/2018 and give compliance status with reference thereto in respect of the area in question.

List for further consideration on 12.07.2023.

A copy of this order be forwarded to the State PCB and District Magistrate, Poonch by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

April 13, 2023
Original Application No. 253/2023
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